

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
09-05-2024 AT 10:30 AM**

**Company Appeal No. 11/252/HDB/2024**  
u/s. 252 of Companies Act, 2013

**IN THE MATTER OF:**

Mr. S V Chak, Assistant Registrar of the Companies on behalf of the R O C,  
For The State of Telangana in the matter of M/s. Convex Ltd (Stucked off)  
Vs M/s. Convex Ltd & 06 Other Respondents **...Petitioner**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

Mr T. Bharath Ratna (Company Prosecutor) for ROC, Telangana present physically.

Notice effected. None appeared for the respondent. Pursuant to the publication. Notice sent through speed post to Respondent No1 and 2 returned unserved with an endorsement "addressee left". Notice to Respondent Nos 3,4 and 6 delivered. Respondent Nos 3,4 and 6 called absent. Service held sufficient. Set ex-parte. Notice to Respondent No.5 returned as "Door locked". Since publication is also simultaneously effected for all the respondents. No fresh notice is required for Respondent Nos 1,2 and 5.

Heard learned counsel for the company petitioner.

**For orders on 06.06.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**